

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

PATNA BENCH

Registration No. OA 361/95

Date of order August 16, 1995

Shri Kshiti Ranjan Gupta Applicant.

Versus

Union of India and others Respondents.

Counsel for the applicant : Shri R.N. Sahay, Adv.

CORAM : Hon'ble Mr. A.K. Sinha, Member (J)

Hon'ble Mr. K.D. Saha, Member (A)

O R D E R

Hon'ble Mr. A.K. Sinha, Member (J) :-

Through this application the petitioner has prayed for direction to the respondents to pay the applicant the arrears of revised pension from 1.2.1989 to 31.3.1992, gratuity and leave encashment based on pay fixed in the promotional Grade in the scale of Rs. 2200-4000/- sanctioned vide office memorandum No. F-6(82)-1c/91 dated 22.9.1992 and he

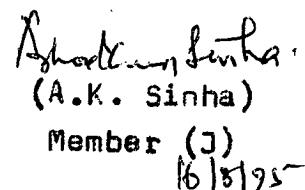
has further prayed for payment of arrears of pay and allowances from 1.4.1987 to 31.1.1989.

2. The applicant retired as Senior Accounts Officer in the Indian Audit and Accounts Department. From the averments made it appears that the applicant had filed representation dated August 16, 1994 addressed to the Accountant General (A & E) II, Bihar, Patna and prayed for the above mentioned reliefs but it appears that his representation remained unattended ^{to} and no response has been given to the applicant, the consequent upon which the present application has been filed.

3. We have given our anxious consideration and we feel that this application could be disposed of by giving a suitable direction to the Accountant General, Bihar Patna to dispose of the representation at Annexure -3 dated August 16, 1994 filed by the applicant within a period of 2 months from the receipt of this order and we accordingly direct the Accountant General, Bihar Patna to dispose of the representation contained in Annexure -3 dated August 16, 1994 within a period of 2 months by giving a personal hearing to the applicant and by speaking and reasoned order. With this observation, this application is disposed of.


(K.D. Saha)

Member (A)


(A.K. Sinha)
Member (J)
16/5/95

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